

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.10554-10555/2003
(From the judgement and order dated 06/05/2003 in AO No. 120/2002 and order dated 28.5.2003 in CRA No. 2796/2003 In AO 120/2002 of The HIGH COURT OF UTTARANCHAL AT NAINITAL)

M/S. HANU MOTEL PVT. LTD. & ANR.

Petitioner(s)

VERSUS

U.P. FINANCIAL CORPN. LTD. & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T., directions and prayer for interim relief) (FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 5593 of 2007

(With prayer for interim relief) (FOR FINAL DISPOSAL)

Date: 16/10/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner(s) Mr. V.A. Mohta, Sr. Adv.
Mr. Aniruddha P. Mayee, Adv.
Mr. Sanjeev Kumar Chaudhary, Adv.
Ms. Rucha A Mayee, Adv.
Mr. Sanjay Visen, Adv.

For Respondent(s) Mr. Kailash Vasdev, Sr. Adv.
rr.-2 : Mr. Sunil Kumar Jain, Adv.
Mr. Ajay Kr. Bhatia, Adv.
Mr. A.K. Soni, Adv.

rr.-1 : Mr. Shrish Kumar Misra, Adv.

UPON hearing counsel the Court made the following
ORDER

Mr. V.A. Mohta, learned senior counsel started his submissions at 11.25 a.m. and concluded at 12.35 p.m. Thereafter Mr. Shrish Kumar Mishra learned counsel argued about 15 minutes.

Hearing concluded.
The Court reserved its verdict.

[Usha Bhardwaj] [Vinod Kulvi]
Court Master Court Master